

आयकर अपीलीय अधिकरण न्यायपीठ पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.79 to 83/PAN/2022
निर्धारण वर्ष / Assessment Years : 2014-15 to 2018-19

Emkay Hindustan Infrastructure,
D. No. 20-1-19/5, Ground Floor,
Behar Complex, Azizuddin Road,
Bunder, Mangaluru – 575001

PAN : AAEFE5746K

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,
Central Circle – 2, Mangaluru

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Pooja Sharma
Revenue by : Shri P.S. Shivshankar

सुनवाई की तारीख / Date of Hearing : 13-09-2023
घोषणा की तारीख / Date of Pronouncement : 21-09-2023

आदेश / ORDER

PER BENCH :

All these appeals by the assessee against the common order dated 23-05-2022 passed by the Commissioner of Income Tax (Appeals)-2, Panaji [‘CIT(A)’] for assessment years 2014-15 to 2018-19.

2. The assessee filed an application seeking permission to withdraw all the appeals. The relevant extract of the application reads as under :

"I am writing to respectfully request the withdrawal of my appeal, ITA No. 79, 80, 81, 82, 83/PAN/2022 for ASSESSMENT YEAR 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, which is currently pending before the Income Tax Appellate Tribunal, PANAJI Bench. I am the appellant in the aforementioned case of EMKAY HINDUSTAN INFRASTRUCTURE.

I kindly request the Tribunal's approval for the withdrawal of my appeal ITA No. 79, 80, 81, 82, 83/PAN/2022 for A.Y. 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, in the interest of justice and equity."

3. Shri P.S. Shivshankar, the Id. DR reported no objection in case the assessee wishes to withdraw all the appeals.

4. In view of the request made by the assessee all the appeals are dismissed as withdrawn.

Order pronounced in the open court on 21st September, 2023.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 21st September, 2023.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पणजी,
/ DR, ITAT, Panaji.
5. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune